

**MEGHALAYA LEGISLATIVE ASSEMBLY**

**AUTUMN SESSION**

**UNSTARRED**

**QUESTIONS AND ANSWERS**

*Tuesday, the 13<sup>th</sup> September, 2011.*

**Rongrengre Reserve Forest**

**Shri MARCUISE N. MARAK**

**Shri PRESTONE TYNSONG**

**(Minister in-charge, Forests and Environment)**

2. Will the Minister in-charge, Forest and Environment be pleased to state :-

(a) Whether the Government of Meghalaya has allowed for Human habitations in Rongrengre Reserve Forest areas facing Williamnagar Town?

(a) Yes, Sir. However there are some encroachments also.

(b) If so, since when?

(b) The Rangmal Forest Village has been set up since 1913.

(c) Under what provision of the rule?

(c) The Forest Village is set up under the "Rule for Establishment and Control of Forest Villages" appended to the Assam Forest Regulation 1891 adopted by the Government of Meghalaya.

(d) If not, why the Government is silent spectator on this?

(d) The Government is not a silent spectator to encroachments. Several offence report cases have been registered against illegal encroachers and filed at relevant courts.

- (e) Please state the intention of the Government?  
(e) The Government is committed to enforce various Forest Rules and Regulation in the area.